

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

CP-292/2018 in  
OA-1634/2012

This the 01<sup>st</sup> day of March, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE Mr. A.K. BISHNOI, MEMBER (A)**

Dr. Ajit Kumar Ray  
S/o Sh. Manmohan Ray,  
R/o B-603, Plot No. 31, Kalka Apartment,  
Dwarka, Sec-6, New Delhi. ... Petitioner

(through Ms. Neelima Rathore for Sh. U. Srivastava)

Versus

Sh. S.K. Patnaik, Secretary,  
Govt. of India, Ministry of Agriculture  
Department of Agriculture & corporation,  
Krishi Bhavan, New Delhi. ... Respondents

(through Sh. Nasir Ahmed)

**ORDER(ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, learned counsel for the respondent submits that they have fully complied with the orders of this Tribunal.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed. Notice issued to the alleged contemnor is discharged. The petitioner is however at liberty to avail his remedies, in

accordance with law, if he is still aggrieved with the orders now passed by the respondents. No costs.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

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